

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1276 OF 2024

IN THE MATTER OF:

SUDARSHAN SINGH & OTHERS APPLICANT

VS

STATE OF PUNJAB & OTHERS RESPONDENTS

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PLACE - PATHANKOT
FILED ON : 10.09.2025

OBJECTOR/APPLICANTS
THROUGH COUNSEL
MRS. MENA TARNAICH,
P/2811/2007



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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
MEMORANDUM OF APPLICATION

ORIGINAL APPLICATION NO. 1276 OF 2024

IN THE MATTER OF:

SUDARSHAN SINGH & OTHERS

.... APPLICANT

Versus

STATE OF PUNJAB & OTHERS

.... RESPONDENTS

Objections/Counter Affidavit by Applicants on Joint Committee Report In

Way Of Affidavit of Applicant No.1 Sudarshan Singh

I Sudarshan Singh S/o Shri. Bishamber Singh r/o Nehru Nagar Dhaki Road, Pathankot Applicant No.1 of OA 1276/2024 being well conversant with the facts of the case do solemnly affirm on oath as under-

Preliminary Objections

- 1) That the applicant no. 1 Sudarshan Singh & applicant no.2 Arvind Singh were not informed about the site visit nor they were called at the site by the joint committee .
- 2) That Joint committee has not taken any photographs or done any topography to prove the averments made in the report.
- 3) That the joint committee has prepared the report on very casual manner on the dictation of the District Administration & district mining authorities who are hand in glove in promoting illegal mining activity .
- 4) That the Joint committee has not made any inspection or investigation of the monthly returns if any filed by the Respondent no.8 for the period from 1998 when the Stone crusher was installed till May 2024 .
- 5) That the Joint Committee has not compared the electricity bills with the



monthly returns for the year January -2019 to 01-04-2024 which clearly shows that the Respondent no.10 M/S Vijay Luxmi Garam \ Udyog is using the Electricity for the stone crushing where as there is no legal source of mine and minerals & no monthly returns filed for this years.

- 6) That the Joint Committee has not made any inquiry, how without recovery of the Penalty from Respondent no.10 for illegal removing 271440 MT of R.B.M / Minor Minerals from the land situated nearby the premises of the crusher , the CTO was issued to Respondent no.10 in the month of July 2025 i.e. during the pendency of the matter before the Hon'ble Tribunal.
- 7) That the Joint Committee has not made any investigation on the legal source of raw material used by the Respondent no.10 for operation of the Stone crusher for the period of last 26 years i.e. from 1998 to the year 2024.
- 8) That the joint committee has admitted in its report that there is illegal mining activity near the vicinity of the Stone crusher but has failed to make any inquiry from the Administration and mention the name of parties who has done the illegal mining because it is the Respondent no.10 who is responsible for all illegal mining activity in the area.
- 9) That the Joint committee has also not produced any photograph or measurement Of illegal mining to ascertain the extent of illegal mining & the person responsible for it.
- 10) That the joint committee visited the site when the stone crusher was not operational and on hearsay manner without proper inquiry and comparison of earlier monthly returns , legal source & electricity bills in a hasty way has given the report under objection to give a favorable approach to the respondents.

Objections On Merits



That the para no.1 of the Report is of Background and Orders of Hon'ble National Green Tribunal and needs no objection or reply.

(2.1)- That para no.2 of the report needs no objection being constitution of the Joint Committee.

2.2- That para no.2.2 needs no reply.

2.3 Para wise Objection on Report of the committee

2.3 .1 That during the site visit the applicant no. 1 Sudarshan Singh & applicant no.2 Arvind Singh were not informed about the site visit nor they

were called at the site by the joint committee . The inspection has been made in the absence of the applicant no.1 & 2 without giving them opportunity to be heard.

2.3.2 Objection on Observations & finding of the joint committee.

That the auto generated consent to operate from the Punjab Pollution Control Board under the water (Prevention & control of Pollution) Act,1974 & Air (Prevention & control of Pollution) Act ,1981 annexed as Annexure A-3 shows that it has been issued on 16.07.2024 by auto generated Mode where as the previous CTE /CTO was valid from 06.07.2019 to 30.09.2024 .

- i. Here it is pertinent to mention that the applicants had received the information under RTI Act that on 04.10.2022 'the Executing Engineer Drainage cum Mining & Geology Division , WRD , Punjab, Pathankot issued the Recovery (R) Notice upon Respondent no.10, M/S Vijay Luxmi Garam Udhog , village Akalgar , Tazpur , Tehsil & district Pathankot, for illegal extraction of R.B.M /Minor Minerals without lawful authority . The respondent no. 6 also mentioned that the M/S Vijay Luxmi Garam Udhog , in village Akalgar, Tazpur , Tehsil & district Pathankot, Punjab has illegally removed 271440 MT of R.B.M / Minor Minerals from the land situated nearby the premises of the crusher which further proves that the said Stone Crusher is illegally Extracting the mines and minerals from the no replenishment Zone, the copy of the R-Notice in Punjabi Language and its translation in English is already on file as ANNEXURE A-16 & A-17 & Demand Notice of Rs, 4,23,14.160/- {Rupees Four Crore Twenty Three lac Fourteen Thousand One hundred & Sixty Only) imposed by the Mining Department on respondent no. 9&10 the copy of the demand -notice is appended with the with the reply filed by Respondent no. 1, 2, 4 & 5 as Annexure R/1 & . That surprisingly after issuing the R-Notice the respondent no. 4 to 6 failed to issue the S-Notice & in spite of making recovery has issued CTO Annexure -3 the reason best known to respondent no. 4 to 8 which clearly shows the connivance and collusiveness of the Respondents in illegal mining activities which is undergoing with their



Knowledge. That the petitioner also wants to bring the attention of the Hon'ble Tribunal on Annexure -4 filled by the Joint Committed with its report i.e. the Registration Certificate of Respondent no.10 . That the joint committee has totally ignored the mandatory provision of the 'The Punjab Crusher Policy -2013' the relevant section of the Policy is reproduced as under

Section 13 - Renewal of Registration

- a. All request for the renewal of registration shall be processed online.
- b. Renewal of registration shall be automatic upon receipt of annual fee on the Portal, unless there is specific order of the Director prohibiting such renewal for a particular crusher unit .
- c. Failure to receive the annual fee on the due date shall result in automatic suspension of registration.

Provided that where the annual fee, along with late fee equivalent to 25% of the annual fee, is received within 30 days of expiry of due date, the registration shall be automatically renewed

Provided further that where the annual fee is not received until the expiry of 30 days after the due date, the Registration shall be deemed to be cancelled, and such a Crusher Unit shall then be considered for registration only upon receipt of an application of Registration of a new Crusher Unit.

That the copy Annexure A/5 filed with the petition shows that the registration of Respondent no. 10 was valid from 29-04-2023 To 28-04-2024 & the Annexure -4 of the Joint Committee Report i.e. the Registration Certificate with no. 60306 is valid from 22-07-2024 to 25-07-2025 . That the gap between the date of expiry of registration & fresh registration is 84 day, as such the Respondent no.10 did not lets registration certificate renewed within time and the registration of the Respondent no.10 has automatically cancelled . But surprisingly Mines & Geology department by ignoring all the unlawful acts of the Respondent no.10 issued fresh /new registration to the M/S Vijay Laxmi Gram Udyog by mentioning the Khasra no. 23//4. 23//5/2 & thereby the respondent has tried to cover up his all wrongs with showing the returns with registration no. 60306 Annexure -5 filled with the Joint Committee report and hence is misrepresenting before the Hon'ble Court by concealing the facts .



ii. That Copy of the monthly returns & electricity bills Annexure - 5 are for the period of July 2024 & the following months but the Joint committee is totally silent about the monthly returns of earlier years i.e. from 1998 to June 2024 and the joint committee has also failed to compare the earlier monthly returns & match it with the monthly consumption of electricity, That the Electricity bills of the said Stone Crusher obtained from RTI for the year January -2019 to 01-04-2024 clearly shows that the M/S Vijay Luxmi Garam Udyog is using the Electricity for the stone crushing where as there is no legal source of mine and minerals & no monthly returns filed for this years . The Electricity consumption bill obtained under RTI Act i.e. The monthly Electricity Bills for the year 2019 is ANNEXURE 21, for the year 2020 is ANNEXURE 22, for the year 2021 is ANNEXURE 23, for the year 2022 is ANNEXURE 24, for the year 2023 is ANNEXURE 25, for the year 2024 up to month of April is ANNEXURE 26. That the section 16 of the Punjab Crusher Policy 2023 makes it mandatory that- a. Monthly Online Returns shall be filled by the Crusher Owner by the 7th day of every month, and declaration of production by the crusher unit which will be matched with the monthly consumption of electricity, crusher owners shall be accountable for sources of minerals for crushing and shall produce the detail in Form C OR GST paid bills or through transit pass issued. But in case of Respondent no.10 M/s Vijay Luxmi Garam Udyog as per the RTI information ANNEXURE A-20 no such mandatory information as per section 16 of the Punjab Crusher Policy 2023 was available with the department. That it makes it clear that the unaccounted raw material is being sourced from illegal mining by Respondent no. 9 & 10 M/s Vijay Luxmi Garam Udyog.



iii. That as per Section 2(1) (A) of the guidelines. Annexure A-6 No new stone crushing unit shall be allowed to be installed and operated within the limits of- Clause A(ii) - 5 km of the city limit of metropolitan cities /Municipal Corporation. Clause A (vi) - 500 meters of village Phirni/Lal Lakir /Approved Residential

Area. but the Annexure Copy of Shajra Akash /revenue Map issued by the Patwari in Punjabi where the boundary of Ward no.42 Dehriwal is clearly mentioned is Annexure -J & Translated copy is Annexure -K clearly shows that the Respondent no.10 is operational with in 1204.5 feet from the limits of Ward no.42 of Municipal Corporation Pathankot that here 1 karam =5.5 feet so 219 karam = 1204.5 feet which is the clear violation of the norms set for the discharge of functions.

Clause A(vii) - 300 meters of Historical places/ Educational Institutions Clause A(viii)- 100 meters of link road and other district roads .

- iv. The joint committee has not inspected the unit by considering the above mentioned mandatory guidelines whereas the respondent no 10 M/S Vijay Luxmi Garam Udhog, is operating with in a few meters of the City Limit Of the Muncipal Corporation i.e. from Ward no- 47 Dehriwal , Muncipal Corporation Pathankot, 463.17 meters at the distance of the Lal Lakir / Abadi - Residencial area of the village Akkalgarh, Tazpur, 668 meters at a distance of the educational institute namely Akal Academy a Sr. Secondary School in village Akalgarh, and is operational in violation of all the above mentioned norms i.e Section 2 Clause A(ii),(vi),(vii) of the Norms Set by The Punjab Pollution Control Board for establishment and operation of a Stone Crusher in Punjab. The photograph of the Google map taken from the mobile phone of the applicant from the Abadi area to the crusher spot is ANNEXURE A-7 & The Copy of Musafi /revenue map ANNEXURE A- 8 showing the Khasra no. 23//10, 23//9, 23//8, 23//7 ,23//6/2, 23//5/2, 23//4,23//11.23//12 e.t.c where the Respondent no.9 has obtained the permission to operate the Crusher unit Respondent no.10 is adjoining to the City Limit Of the Municipal Corporation ie from Ward no- 47 Dehriwal , Municipal Corporation Pathankot. The list of the Muncipal Corporation Pathankot mentioning the names of Councillor with their ward no. & name in Punjabi language is annexed herewith



as Annexure - G & its translation in English language & news papper cutting is in Annexure -H & I & Copy of Shajra Akash /revenue Map issued by the Patwari in Punjabi where the boundary of Ward no.42 Dehriwal is clearly mentioned is Annexure -J & Translated copy is Annexure -K . The copy of the jamabandi was supplied under information under RTI Act Letter no. 2832 dated 12.05.2023 ANNEXURE A-20 and its translation in English is ANNEXURE A-20/1, Copy of Jamabandi is ANNEXURE A-20/2 & its translation in English is ANNEXURE A-20/3. That the joint committee has not done a proper inspection as per the orders of the Hon'ble Tribunal . That there is Nala namely Nalwa Nala from which all the agriculture land is irrigated .

- v. That the joint committee has not taken any photograph of the averments made in these paras nor has mentioned the quantity of the raw material mentioned in para vi neither has mentioned whether it was dry or wet.

That the status of compliance mentioned in this para are totally contradictory to the above mentioned para . That in para no.vii the joint committee has mentioned that "Since the stone crusher was not in operation at the time of inspection nothing could be observed with regard to dust emission causing damage to crop , noise pollution, & waste water discharge by stone crusher". So, whether sprinkle system is provided or is in done in vibrating screen can not be inspected without operation of the stone crusher nor it can be said that the GI Sheets prevent the fugitive emission during crushing. That as per para no. v of the report ' the stone crusher has not provided fixed sprinkling arrangement' & as per para no.vi of the report 'stone crusher was not in operation due to non availability of raw material' & the report fails to mention the quantity of the earlier stoked raw material found in the site 7 in this condition the report wrongly mentions that raw material is in wet form or washing water is



used during screening . That the report is also totally silent on the source of water used by the stone crusher & if any permission obtained by the Respondent no.10 from Punjab Water Regulation Department Authority for use of Ground Water for Commercial purpose. The roads are not metled & the road & ramp as per report is stabilized by RBM Material which on dried condition emits lot of dust pollution.

Objection on para i to x & 3.

That the joint committee has not taken any photograph of the sites visited by it only to conceal the illegal mining activity by the respondent no.10 . That the Recovery (R) Notice upon Respondent no.10 i.e. ANNEXURE A-16 enclosed with main Application , issued by the Executing Engineer Drainage cum Mining & Geology Division , WRD , Punjab, for illegal extraction of 271440 MT of R.B.M / Minor Minerals from the land situated nearby the premises of the crusher R without lawful authority proves that the said Stone Crusher is illegally Extracting the mines and minerals from the area . That the Respondent no. 9 & 10 to hide the illegally mined area has grown & developed the orchid on the mined lands by leveling the same. The joint Committee has also not mentioned the age of plants grown by Respondent no.10 standing in the orchid.

That after few days of the visit of the Joint committee the applicant no.1 Sudarshan Singh took the photographs of the area which was illegally mined by the Respondent no.10 , due to the inaction and support of mining department, The Respondent no.9 & 10 , without any threat and with political support is continuously carrying the illegal mining in the Land . That in the photograph dated 25.02.2025 of Latitude 32.24128 N Longitude 75.615993 E, Photograph dt . 03.03.2025 at Latitude 32.241185 N Longitude 75.615887 E , Photograph dated 5.07.2025 of Latitude 32.241095 N Longitude 75.615817 & recent picture of dated 04.09.2025 with Latitude 32.24105 N Longitude 75.615831 the illegal mined area by the said unit Respondent no.10 where mining is being carried out can be seen with the fresh impression/marks of tires of Pock lane and JCB Machine. That the Photographs is being attached herewith for your notice.

That in the report of the Joint Committee at page no.5 para no. v the location of the unit M/S Vijay Lakshmi Udyog is mentioned as Latitude 32.24162N Longitude 75.614582 E and area of one acre is mentioned as under this unit.



That the applicants even served two legal notices dated 26.02.2025 & 04.03.2025 on the Authorities but no action taken . The Copy of Legal notices along with photographs are enclosed as Annexure -L & Annexure -M.

That it is pertinent to mention here that the respondent no.9 & 10 has failed to produce any legal source for the last 16 yrs i.e. from the year 1998 from the day of establishment of the respondent no.10. That the respondent has also failed to give any legal source of raw material to compare with the electricity consumption for the period 2019 to April 2024 i.e. The monthly Electricity Bills for the year 2019 is ANNEXURE 21, for the year 2020 is ANNEXURE 22, for the year 2021 is ANNEXURE 23, for the year 2022 is ANNEXURE 24, for the year 2023 is ANNEXURE 25, for the year 2024 up to month of April is ANNEXURE 26 in the main petition. . That it is important to mention here that the Annexure 22 & 23 i.e. Electricity bills of respondent no.10 is for the period of Lockdown during the Pandemic COVID -19 when all the industry were shut down with restricted work but surprisingly the respondent no.10 M/S Vijay Laxmi Gram Udyog was operational in its full swing without any obstruction . That the during the pendency of the petition under reply the respondent no.9 & 10 with the support of the other respondents tried to cover up their wrong by obtaining the monthly returns from July 2024 . That the joint committee with its report has filed Annexure -5 the monthly return for the period 14.06.2024 to 10.07.2024 & in the same return under the heading General Entry has given the Opening Stock Raw Material (CFT) (previous month) as 105948 & again has given Opening Stock processed Material (CFT) (previous month) as 1295583 but has failed to produce any source of the said alleged stock of previous month. That here it is also pertinent to mention here that under the heading of the same **Annexure -5** Quantity of minor material processed /crushed is shown as 30111 & the electricity consumed is shown as 5420 like wise in the return for the period 11-07-2024 to 14-08-2024 Quantity of minor material processed /crushed is shown as 39644 & the electricity consumed is shown as 7136 vice versa & when we compare the same with its electricity bills

Produced in the same Annexure for the period 13-June-2024 to 10-July-2024 the electricity bill is Rs. 78740/- ,again if we look the electricity bill for the period 10-july-2024 to 14-Aug-2024 the bill is Rs. 102820/- ,hence the electricity bills & the returns produced with the Joint Committee report



clearly explains the Huge quantity of Illegal Raw Material processed by the respondent no.10 M/S Vijay Laxmi Gram Udyog for the year 2019 to April 2024 as shown in the electricity bills produced by the petitioner with its petition as Annexure A/21 To A/26. That the relevant section 16 of the Punjab Crusher Policy 2013 is reproduced as under -

16- Monthly Returns

- a. Monthly Online Returns shall be filed by the Crusher Owner by the 7th day of every month, in such Forms as have been prescribed by the Department from time to time.
- b. The Crusher Owner shall be bound to submit online the necessary supporting documents such as weighment slip issued by the competent authority for all the material consumed in the crusher unit as and when required.
- c. The return shall be assessed by an officer authorized by the Director
- d. The crusher owner shall be accountable for sources of minerals for crushing and shall satisfy the concerned Mining Officer while producing the details of source in monthly return in Form-C or GST paid bills or through transit pass issued.
- e. The monthly production of crusher unit declared by the respective crusher owner shall be matched with the monthly consumption of electricity based on statistical formula which is currently 4.150 KW of power consumed for every 1 MT of production. Similarly, the monthly production declared by the screening unit shall be matched with the monthly consumption of electricity based on statistical formula which is 3 KW of power consumed for every 1 MT of production. Calculation of raw material used to produce every unit of output shall be done as per statistical formula which may be amended by the Govt. from time to time. For better monitoring of Electricity units consumed by the crossing units, Govt. reserves the right to integrate the web portal of the department with PSPCL portal, Smart meters shall be installed for each crusher unit.



If Generator set is used for supplying power then the same shall be metered and detail of power consumed shall be certified by PSPCL or any other competent authority notified by department. Details of power consumption through D.G. set shall be submitted in the monthly returns. Meters shall be installed to measure power consumption at expense of the crusher owner. Specification of the meter may be prescribed by the Director in consultation with the Punjab State Power Supply Corporation Limited (PSPCL).

- g. PSPCL shall disconnect the electricity connection of the crusher unit in case Director Mining cancel the registration of such crushers. (Automatically electricity cut)
- h. After the filing of monthly return, if any crusher unit is found to have processed quantity in excess of material imported, such crusher owner shall be liable to pay royalty and other charges for the excess material processed by him in MT at the rate as detailed below:-

- i. At the pit head price, as per prevailing mining policy issued by the Government or Annual concession value of the Mining Contract allotted to crusher owner, whichever is higher if payment is made by the crusher along with the monthly returns
- ii. Additional 15% of the above-mentioned rate in clause-I if payment is made within 15 days of the date of filing the returns.
- iii. Additional 15% of the above-mentioned rate in clause-II if payment is made within 30 days of the date of filing the returns.
- iv. The registration of the crusher shall be cancelled in case the payment is not paid within 45 days of filing returns provided that a show cause notice of 7 days shall be issued by the competent authority followed by right of hearing to the Crusher.

That the joint committee has all the mandatory provision of law while making its report.

Sudarshan Singh
Deponent

I Sudarshan Singh S/o Shri. Bishamber Singh r/o Nehru Nagar Dhaki Road, Pathankot, the deponent do hereby verify & declare that the facts stated in the objections in form of affidavit are true to my knowledge & belief.

Verified at Pathankot

Place – 10.09.2025

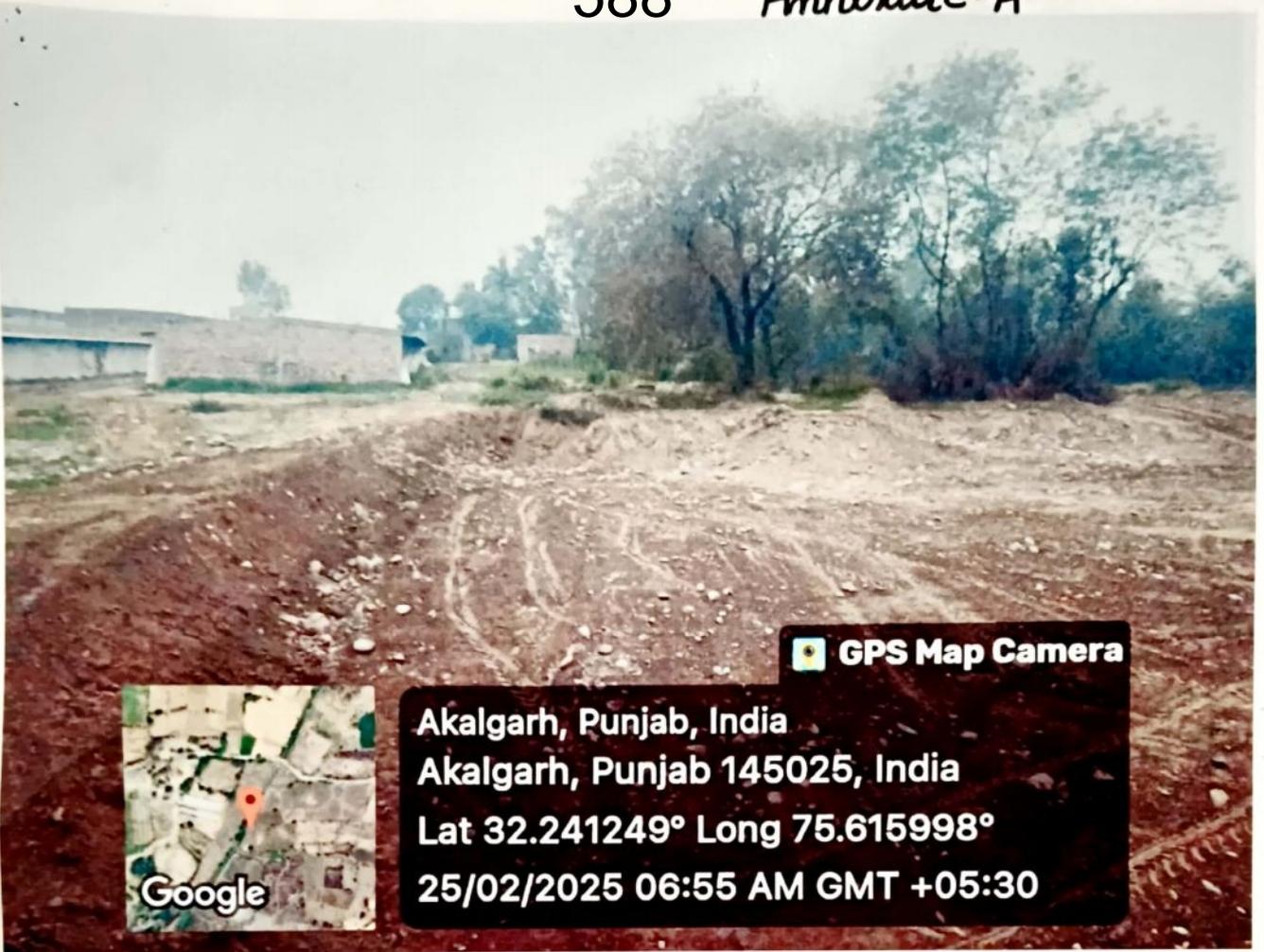
Sudarshan Singh
Deponent



7226

.....certified that above affidavit was declared
 on Oath before me on 10/9/25
 At Pathankot by Sh./Smt. Sudarshan Singh
 S/W/D/o Sh. Bishamber Singh
 who is personally known to me, or is identified by
 Sh/Smt. Neema Larnai ch. Adv
 who is personally known to me, read & explained
 to me deponent.
 OSHAN
 Commissioner
 Pathankot
 10/9/25

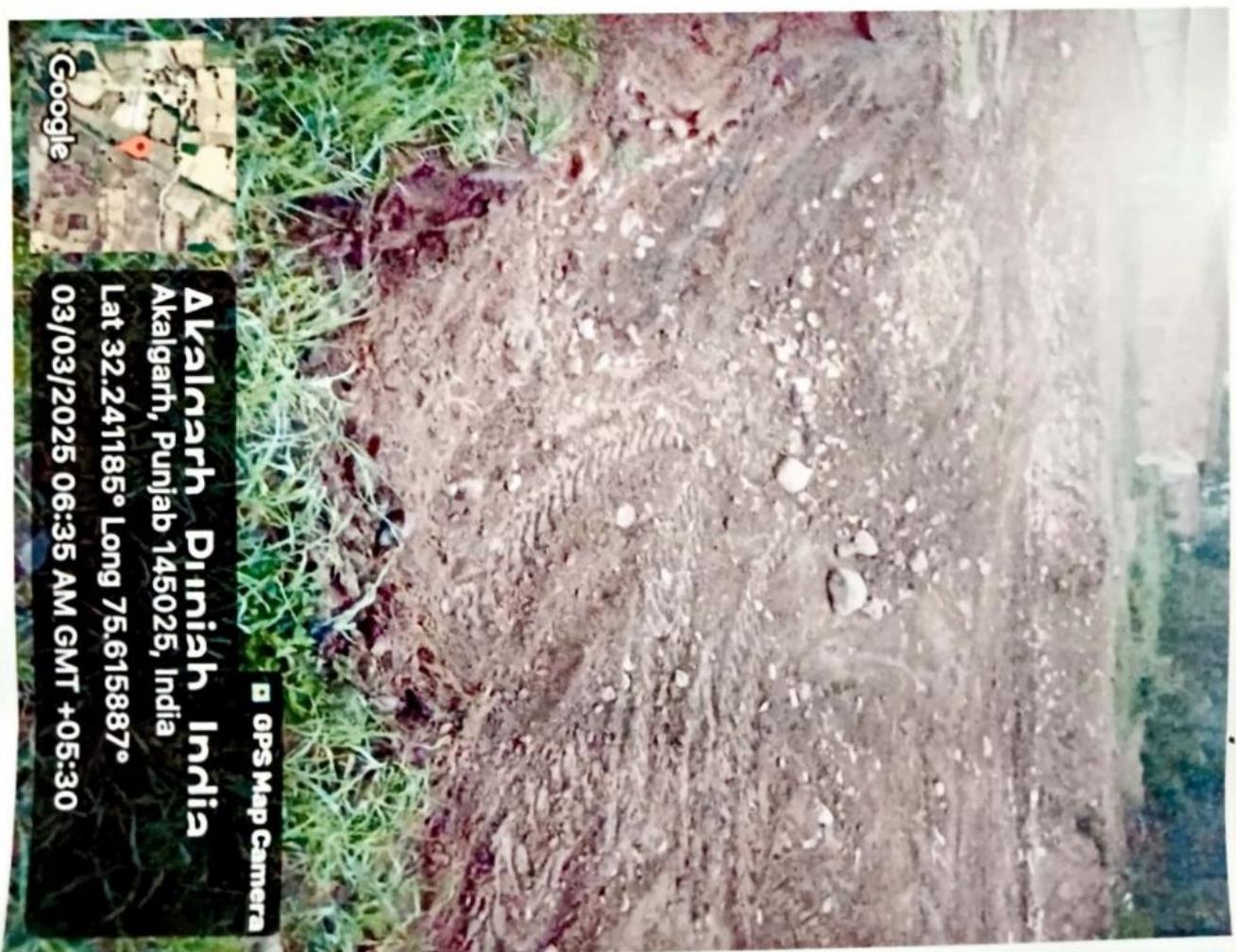
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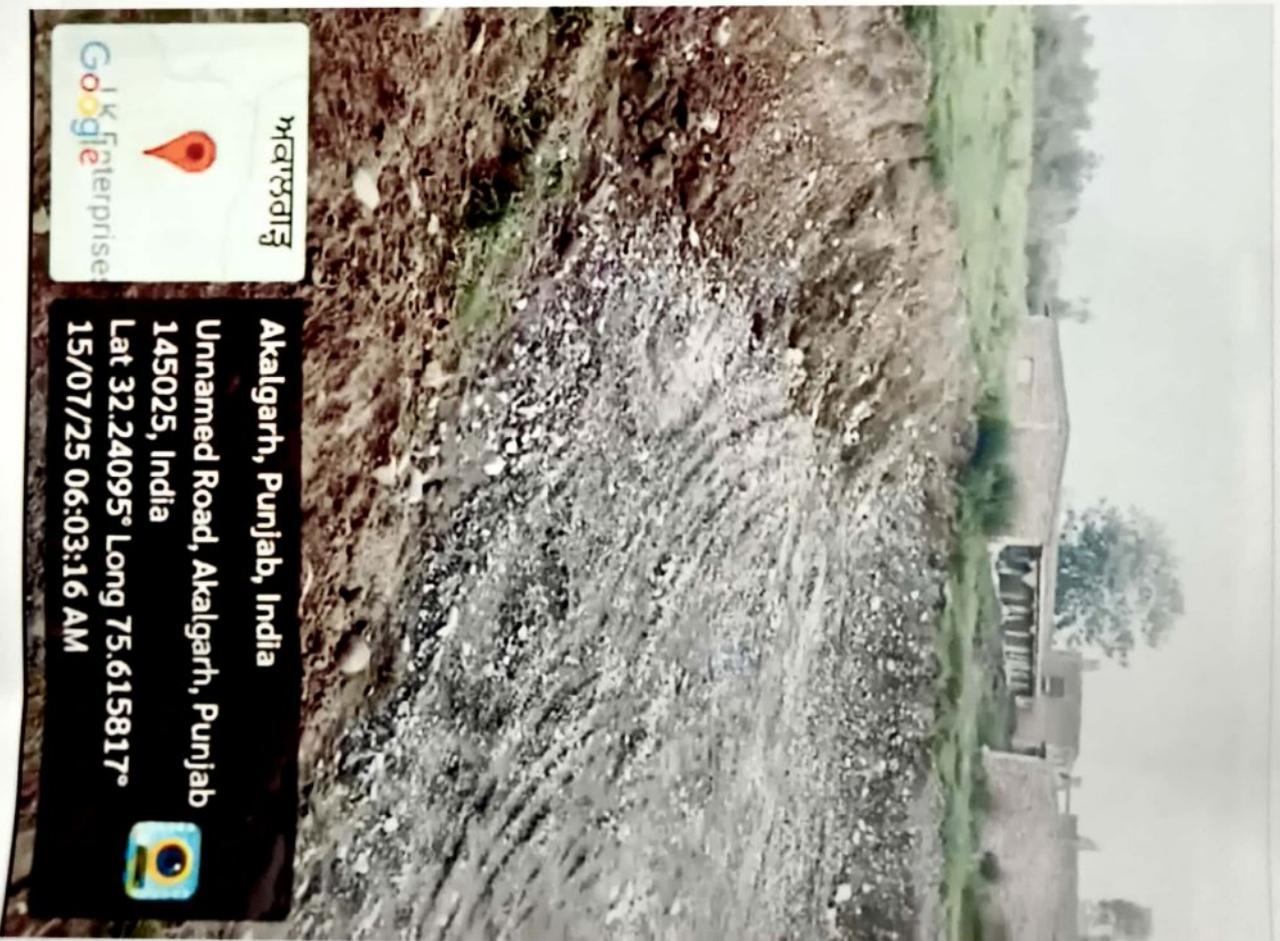
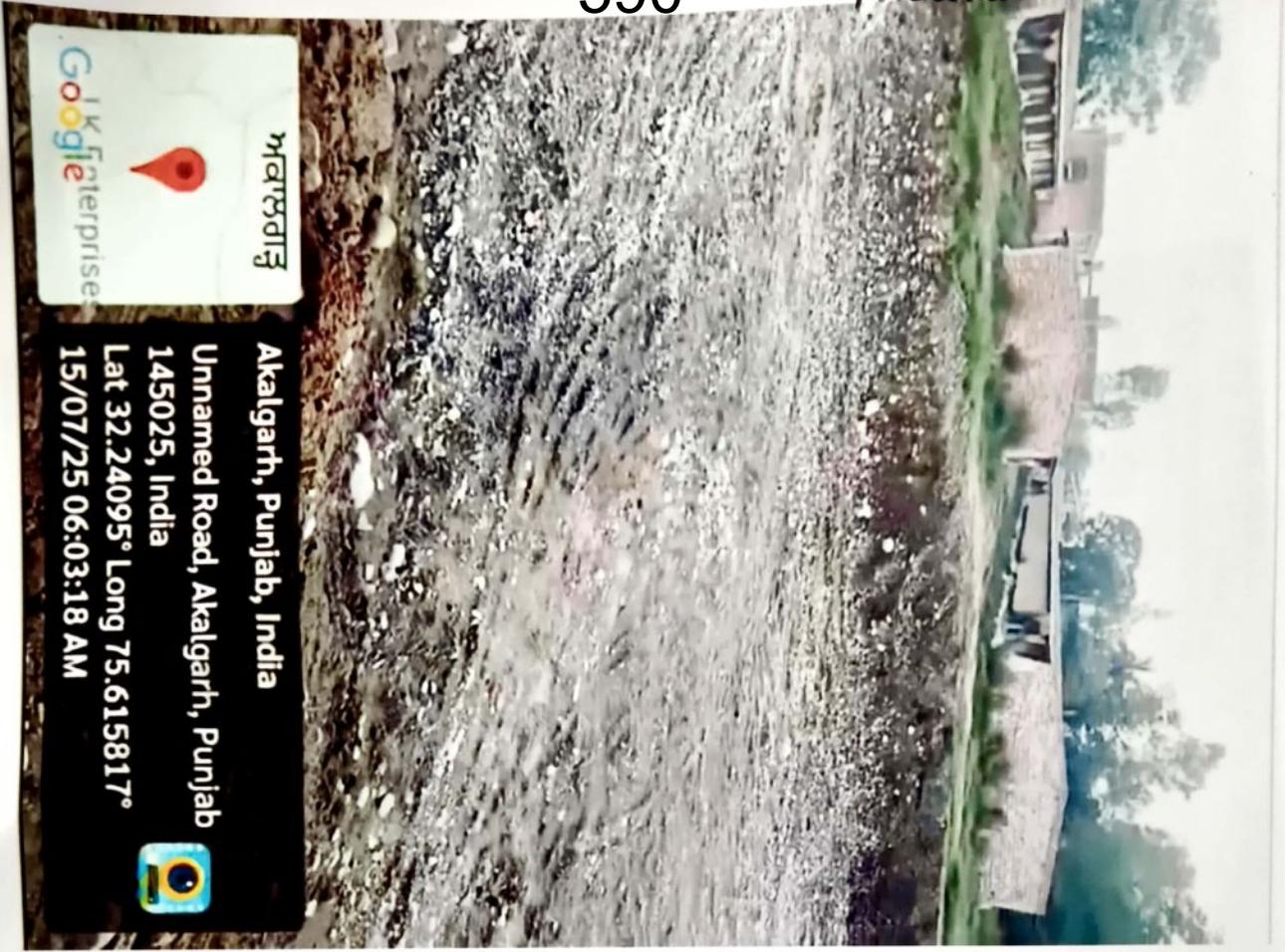


GPS Map Camera
Akalgarh, Punjab, India
Akalgarh, Punjab 145025, India
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25/02/2025 06:55 AM GMT +05:30



GPS Map Camera
Akalgarh, Punjab, India
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25/02/2025 06:56 AM GMT +05:30







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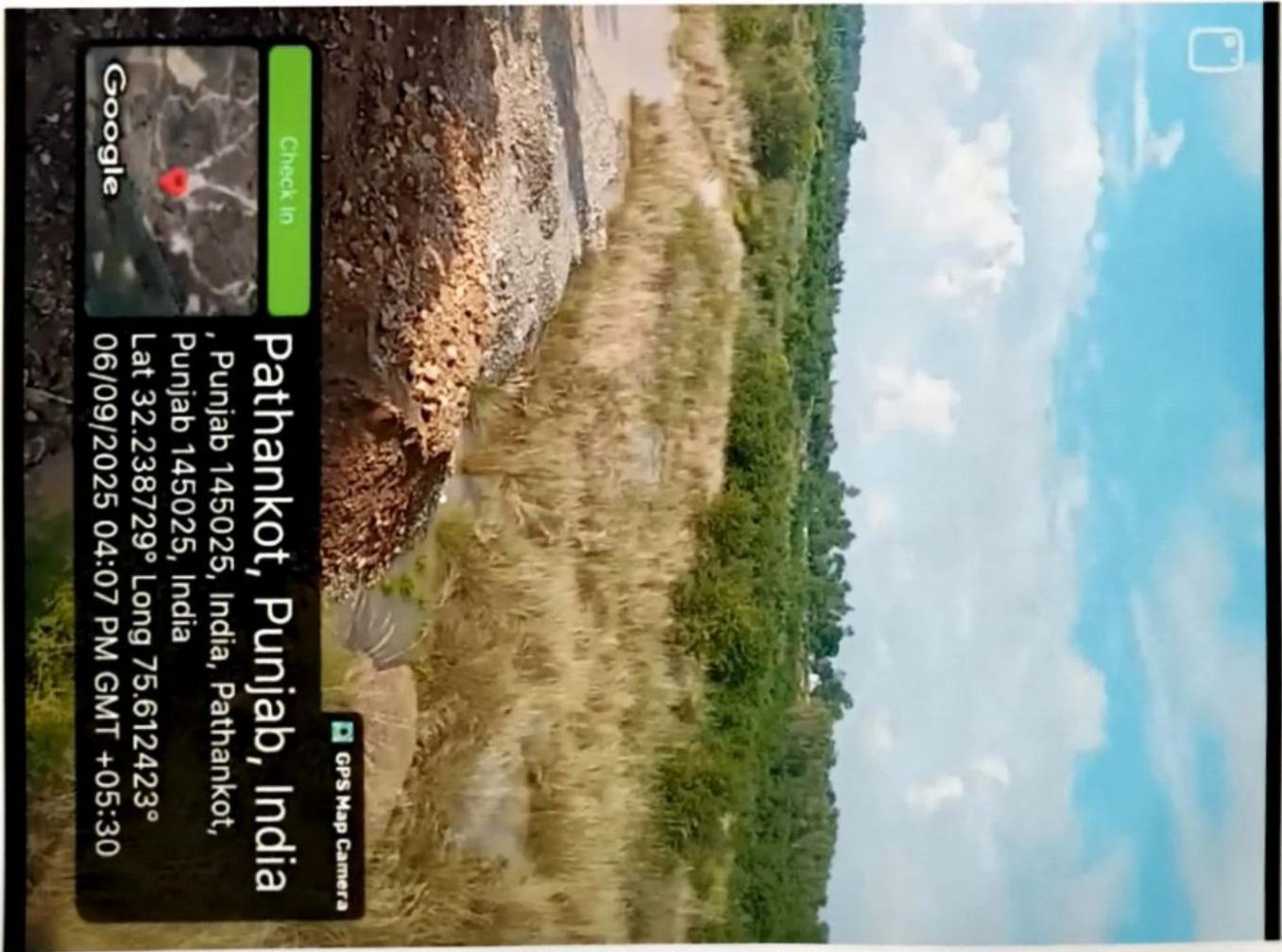
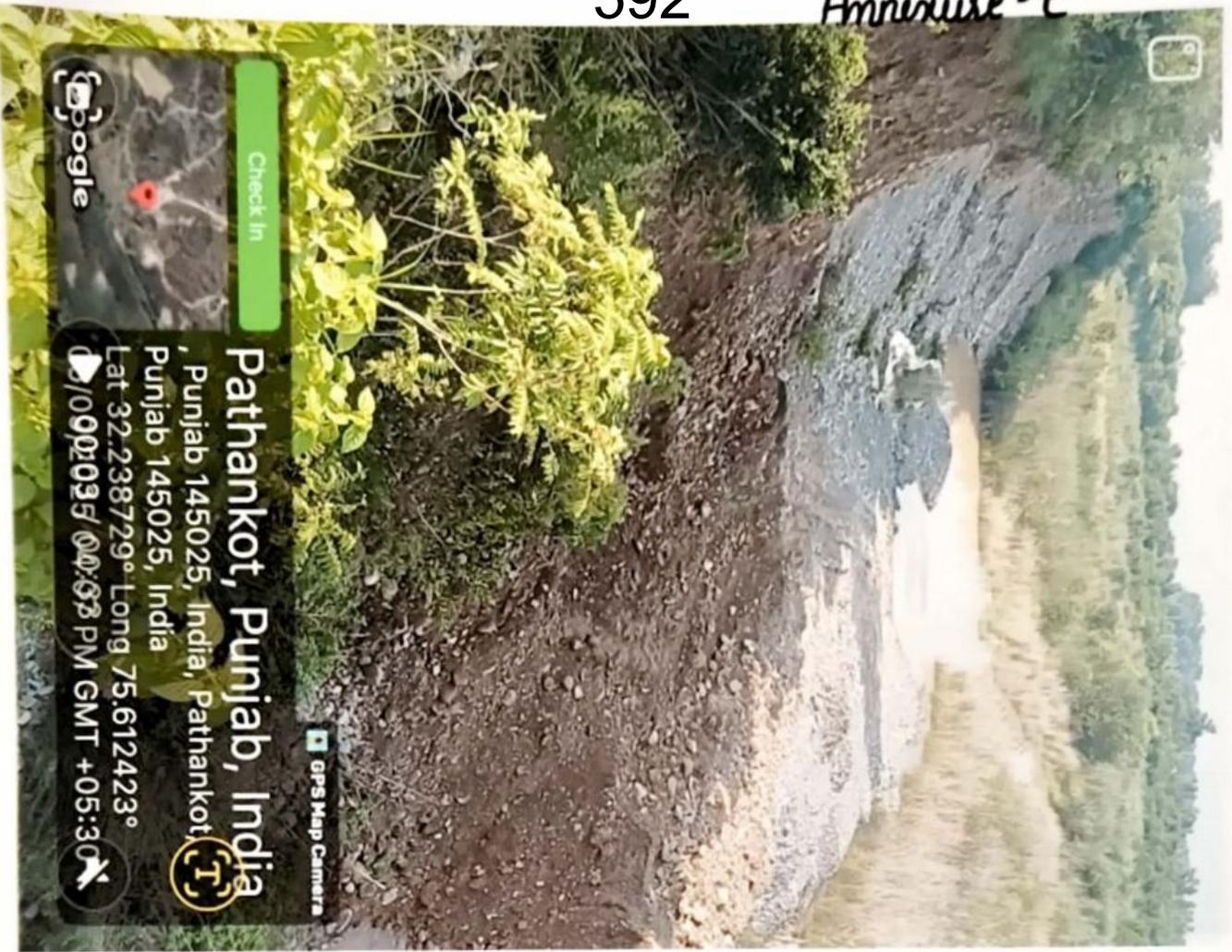


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Akalgarh, Punjab 145025, भारत
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04/09/2025 06:07 AM GMT +05:30







ਵਾਰਡ ਨੰਬਰ	ਦੁੱਠੇ ਗਏ ਮੈਂਬਰ ਦਾ ਨਾਮ	ਮੈਂਬਰ ਦਾ ਅਹੁਦਾ	ਰਾਜਨੀਤਿਕ ਪਾਰਟੀ ਦਾ ਨਾਮ	ਸਦੱਸ ਦਾ ਡਾਕ ਪਤਾ	ਮਿਥਾਈਲ ਨੰਬਰ
1	ਦਰਪੀਤ ਕੌਰ ਵਾਲੀਆ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਚੱਕ, ਨੌੜ ਚਿੱਕਰਾਏ ਹਾਈ ਸਕੂਲ, ਵਾਰਡ ਨੰਬਰ -1, ਆਨੰਦਪੁਰ, ਅਬਰਲ ਨਗਰ	6283878201, 9988552543
2	ਰਜਨੀ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਰੋਡ, ਵਾਰਡ ਨੰ. 2,	7011911224
3	ਇੰਦੂ ਬਾਲਾ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਨੌੜ ਸੂਰਜ ਕਰਿਆਨਾ ਸਟੋਰ, ਵਾਰਡ ਨੰ. 3,	9041320183
4	ਗੌਰਵ ਵਰਬਾ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	103, ਵਰਬਾ ਸਟ੍ਰੀਟ, ਸ਼ਾਹਪੁਰ ਚੌਕ, ਪਠਾਨਕੋਟ	8453177777
5	ਸ਼ਯਾਮਾ ਕੁਮਾਰੀ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਪੁਲਿੰਦਾ ਸ਼ਾਹਪੁਰ ਰੋਡ, ਨੌੜ ਖੇਤਰੀ ਸਭਾ, ਪਠਾਨਕੋਟ	8054884215
6	ਜੇਗਿੰਦਰ ਪਾਲ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਵਿਸਵਕਰਮਾ ਨਗਰ, ਲਮੀਨੀ, ਪਠਾਨਕੋਟ	9815866583
7	ਸੁਨੀਤਾ ਸ਼ਰਮਾ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਵਾਰਡ ਨੰ. 7, ਲਮੀਨੀ, ਪਠਾਨਕੋਟ	6239899971
8	ਰੋਸ਼ਨ ਲਾਲ ਸੋਨੀ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਵਿਸ਼ਨੂੰ ਨਗਰ, ਲਮੀਨੀ, ਵਾਰਡ ਨੰ. 8, ਪਠਾਨਕੋਟ	9988311033
9	ਰਾਮੀ ਵਾਸੁਦੇਵਾ	ਕੌਂਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਮਿਸ਼ਨ ਰੋਡ, ਵਾਰਡ ਨੰ. 9, ਪਠਾਨਕੋਟ	9888145452
10	ਅਮਿਤ ਸ਼ਰਮਾ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਵੀ ਥੀ ਓ ਮਸੂਨ, ਵਾਰਡ ਨੰ. 10, ਪਠਾਨਕੋਟ	9417384005
11	ਅਨੀਤਾ ਦਛੀ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਵਾਰਡ ਨੰਬਰ -11, ਮਸੂਨ, ਪਠਾਨਕੋਟ	7837928892
12	ਬਲਵਿੰਦਰ ਕੁਮਾਰ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਬਾਈਪਾਸ, ਨੌੜ ਰਾਧਾ ਸਵਾਮੀ ਸਤਸੰਗ ਤਵਨ,	9878683786
13	ਦਰਸ਼ਨ ਕੌਰ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਡਲਰਜੀ ਰੋਡ, ਵਾਰਡ ਨੰ. 13, ਪਠਾਨਕੋਟ	9780818800
14	ਗਨੇਸ਼ ਮਹਾਜਨ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਪੁਰਾਣਾ ਅੰਸਤਾਮਿ ਕੋਰਟ, ਪਠਾਨਕੋਟ	8437253548
15	ਮੀਨੂੰ	ਕੌਂਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਘਰਬਲੀ ਮੁਹਲਾ, ਨੌੜ ਡਾ. ਸੁਰਜੀਤ ਸਿੰਘ	9847661020
16	ਰਬਾ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਮੁਹਲਾ ਕਸਾਬਾ ਨੌੜ ਆਸ਼ਾ ਪੂਰਨੀ ਮੰਦਰ ਪਠਾਨਕੋਟ	9888325628
17	ਅੰਜੂ ਸ਼ਰਮਾ	ਕੌਂਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਐਚ.ਐਨ.ਓ.-728-ਬੀ, ਤਿਲਕ ਨਗਰ, ਪਠਾਨਕੋਟ	9815809733
18	ਪੰਨਾ ਲਾਲ ਤਾਟਿਆ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਲਲ ਨੰ. 5, ਇੰਦਰਾ ਕਲੋਨੀ, ਪਠਾਨਕੋਟ	9417037015
19	ਕੁਲਵਿੰਦਰ ਕੌਰ	ਕੌਂਸਲਰ	ਆਈ ਐਨ.ਡੀ.	ਦਾਕੀ ਰੋਡ, ਦੱਲਤਪੁਰ, ਪਠਾਨਕੋਟ	9780919293
20	ਰਾਕਸ਼ ਰੋਸ਼ਨ (ਅਪਕ)	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਪਟਲ ਚੌਕ, ਨੌੜ ਡਾ. ਯਸ਼ ਗੁਪਤਾ, ਪਠਾਨਕੋਟ	8427916900
21	ਕੋਮਲ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਪ੍ਰੀਤ ਨਗਰ, ਪਠਾਨਕੋਟ	9417408979
22	ਅਜ ਕੁਮਾਰ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਬਸਤ ਕਲੋਨੀ, ਨੌੜ ਮੋਬਾਈਲ ਟਾਵਰ, ਪਠਾਨਕੋਟ	9888132301
23	ਰਜਨੀ ਬਾਲਾ	ਕੌਂਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਅਨੰਦਪੁਰ ਕਲੋਨੀ, ਪਠਾਨਕੋਟ	7508557626
24	ਵਿਜ ਕੁਮਾਰ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਸੈਲੀ ਕੁਲੀਆਂ, ਪਠਾਨਕੋਟ	9417545146
25	ਜੈਯਾ ਪ੍ਰਦਾ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਦਾਂਗੂ ਪੀਚ, ਪਠਾਨਕੋਟ	9888457739
26	ਦਲ ਰਾਜ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਸੁਦਰ ਨਗਰ, ਦਾਂਗੂ ਰੋਡ, ਪਠਾਨਕੋਟ	9417649797
27	ਪੁਨਮ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਸੁਦਰ ਨਗਰ, ਦਾਂਗੂ ਰੋਡ ਪਠਾਨਕੋਟ	9888891572
28	ਵਿਕਰਮ ਮਹਾਜਨ	ਕੌਂਸਲਰ	ਆਈ ਐਨ ਸੀ	ਨਗਰ, ਦਾਂਗੂ ਰੋਡ, ਪਠਾਨਕੋਟ	9743300000

29	ਜਮੈਤੀ ਬਾਲਾ	ਕੌਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਮਾਗਰਾ ਬਾਲਾ ਬਾਗ, ਪਠਾਨਕੋਟ	981509436
30	ਅਸਵਨੀ ਕੁਮਾਰ	ਕੌਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਮਿਡਹੈਟ ਕਲਨੀ, ਮਾਡਲ ਟਾਊਨ, ਪਠਾਨਕੋਟ	7889056379
31	ਆਰਤੀ ਦਫ਼ੀ	ਕੌਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਮਿਡਹੈਟ ਕਲਨੀ, ਮਾਡਲ ਟਾਊਨ, ਪਠਾਨਕੋਟ	9814262614
32	ਰੇਹਿਤ ਪੁਰੀ	ਕੌਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਨਗਰ, ਪਟਲ ਚੁਕ, ਪਠਾਨਕੋਟ	9464781001
33	ਰੀਤੂ ਬਾਲਾ	ਕੌਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਬਜਰੀ ਕੰਪਨੀ, ਪਠਾਨਕੋਟ	9417818786
34	ਰੇਹਿਤ ਸਿਆਲ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਬੀ.-18, ਸਵਗਤੂ ਰੋਡ, ਪ੍ਰਥਮ ਨਗਰ, ਪਠਾਨਕੋਟ	8054609492
35	ਰਜਨੀ ਮਹਾਜਨ	ਕੌਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਮੰਦਰ, ਮੀਰਪੁਰ ਕਲਨੀ, ਮਾਡਲ ਟਾਊਨ, ਪਠਾਨਕੋਟ	9988313715
36	ਗਨੇਸ਼ ਕੁਮਾਰ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	256, ਰਾਮ ਨਗਰ, 4 ਮਰਲਾ, ਪਠਾਨਕੋਟ	9646601733, 9646601746
37	ਨੀਲਮ ਸੈਣੀ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਰਾਜਦਰ ਨਗਰ ਨੌੜ ਸਿਵ ਮੰਦਰ, ਪਠਾਨਕੋਟ	9872075635
38	ਵਿਕਰਮ ਸਿੰਘ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਅਨਮਲ ਕਲਨੀ, ਦਾਕੀ ਰੋਡ, ਪਠਾਨਕੋਟ	9417128818
39	ਸੰਗੀਤਾ ਸ਼ਰਮਾ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਪ੍ਰਥਮ ਨਗਰ, ਦਾਕੀ ਰੋਡ, ਪਠਾਨਕੋਟ	9888246606, 9041666171
40	ਰਮਣ ਕੁਮਾਰ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਰਾਮ ਪਾਲ ਫਿਟਨੈਸ ਜਿਮ ਦਾਕੀ, ਪਠਾਨਕੋਟ	9888542715
41	ਸੁਨੀਤਾ ਦਫ਼ੀ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਧੀਰਾ ਪਠਾਨਕੋਟ	9988119711
42	ਅਜ ਰੁਮਾਰ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਪਿੰਡ ਡਬਰੀਵਾਲ ਪਠਾਨਕੋਟ	9878005049 9872932936,
43	ਸੀ.ਵਾਸ਼ੀ ਦਫ਼ੀ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਵੀਪੀਓ ਸਰਨਾ, ਪਠਾਨਕੋਟ	9872457203
44	ਸੰਦੀਪ ਸ਼ਰਮਾ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਵੀਪੀਓ ਸਰਨਾ, ਪਠਾਨਕੋਟ	9888745957
45	ਸਾਲੂ ਰਾਣੀ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਅਚ ਨ. 6, ਭੜਲੀ ਖੁਰਦ, ਪੇ: ਮਲਿਕਪੁਰ ਪਠਾਨਕੋਟ	9888909036
46	ਸਵਰਨ ਸਿੰਘ	ਕੌਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਰਘੂਨਾਥ ਨਗਰ, ਭੜਲੀ ਕਲਾ, ਪਠਾਨਕੋਟ	9464548882
47	ਰੀਤਿਕਾ	ਕੌਸਲਰ	ਐਸ.ਏ.ਡੀ.	ਵੀਪੀਓ ਮਲਿਕਪੁਰ ਪਠਾਨਕੋਟ	9417037874
48	ਨਿਤਿਨ ਮਹਾਜਨ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਇਦਰਾ ਕਲਨੀ ਗਲੀ ਨਬਰ 2 ਪਠਾਨਕੋਟ	9814328259
49	ਕੰਚਨ ਬਾਲਾ	ਕੌਸਲਰ	ਬੀ.ਜ.ਪੀ.	ਅਚ ਨ. 522 ਨਵਾ ਸਾਸਤਰੀ ਨਗਰ ਪਠਾਨਕੋਟ	9888993949
50	ਚਰਨਜੀਤ ਸਿੰਘ	ਕੌਸਲਰ	ਆਈ ਐਨ ਸੀ	ਅਬਰੇਲ ਨਗਰ, ਪਠਾਨਕੋਟ	7508271171

WARD NO	NAMES OF ELECTED MEMBERS	DESIGNATION OF THE MEMBERS	NAMES OF POLITICAL PARTIES	ADDRESS OF THE COUNSELORS	MOBILE NUMBERS
1	Harpreet Kaur Walia	Counselor	INC	Near Chowk, Oberoi High School, Ward no .1	6283878201 9988552543
2	Rajni	Counselor	INC	Anandpur, Abrol Nagar Road , Ward no.2	7011911224
3	Indu Bala	Counselor	INC	Near ,Suraj Kariyana Store ,Ward no.3	9041320183
4	Gourav Wadera	Counselor	INC	103, Wadera Street ,ShahpurChowk, Pathankot	8453177777
5	Shyama Kumari	Counselor	INC	Old Shahpur Chowk,Road ,Near Khatri Sabha , Pathankot	8054884215
6	Joginder Pal	Counselor	INC	Vishvkarma Nagar, Lamini Pathankot	9815866583
7	Sunita Sharma	Counselor	INC	Ward no.7 ,Lamini ,Pathankot	6239899971
8	Roshan Lal Sothi	Counselor	INC	Vishu Nagar, Lamini Ward no.8 Pathankot	9988311033
9	Rashi Vasudeva	Counselor	BJP	Mission Road ,Ward no.9,Pathankot	9888145452
10	Amit Sharma	Counselor	INC	VPO, Mamoon,Ward no .10,Pathankot	9417384005
11	Anita Devi	Counselor	INC	Ward no.11 ,Mamoon,Pathankot	7837928892
12	Balwinder Kumar	Counselor	INC	Bypass ,Near Radha Swami Satsang Bhawan	9878683786
13	Darshan Kaur	Counselor	INC	Dalhousie Road , Ward no 13 Pathankot	9780818800
14	Ganesh Mahajan	Counselor	INC	Old ,SDM Court Pathankot	8437253548
15	Meenu	Counselor	BJP	Ghartholi Mohalla ,Near Dr.Singh	8847661020
16	Radha	Counselor	INC	Mohalla Kasaba Near Asha Purni Mandir Pathankot	9888325628



Translated as per Punjab copy

17	Anju Sharma	Counselor	BJP	H No. 728-B Tilak Nagar Pathankot	9815809733
18	Panna Lal Bhatia	Counselor	INC	Lane No.5 Indira Colony Pathankot	9417037015
19	Kulwinder Kaur	Counselor	INC	Dhakki Road ,Daulatpur Pathankot	9780919293
20	Rakesh (Babli)	Counselor	INC	Patel Chowk,Near Dr.Yash Gupta Pathankot	8427916900
21	Komal	Counselor	INC	Preet Nagar Pathankot	9417408979
22	Ajay Kumar	Counselor	INC	Basant Colony ,Near Mobile tower ,Pathankot	9888132301
23	Rajni Bala	Counselor	BJP	NHPC Colony Pathankot	7508557626
24	Vijay Kumar	Counselor	INC	Saili Kullian,Pathankot	9417545146
25	Jaya Pradha	Counselor	INC	Dhangu Peer Pathankot	9888457739
26	Des Raj	Counselor	INC	Sunder Nagar Dhangu Road,Pathankot	9417649797
27	Poonam	Counselor	INC	Sunder Nagar DhanguRoad,Pathankot	9888891572
28	Vikram Mahajan	Counselor	INC	Sunder Nagar DhanguRoad,Pathankot	9743300000
29	Jyoti Bala	Counselor	BJP	Anguran Vala Bagh Pathankot	9815091436
30	Ashwani Kumar	Counselor	BJP	Mandath Colony Model Town Pathankot	7889056329
31	Aarti Devi	Counselor	BJP	Mandath Colony Model Town Pathankot	9814262614
32	Rohit Puri	Counselor	BJP	Patel Chowk Pathankot	9464781001
33	Reetu Bala	Counselor	BJP	Bajri Company Pathankot	9417818786
34	Rohit Siyal	Counselor	INC	B-18 Saingarh,Prem Nagar Pathankot	8054609492
35	Rajni Mahajan	Counselor	BJP	Mandir Mirpur Colony Model Town Pathankot	9988313715
	Ganesh Kumar	Counselor	INC	HNo.256,Ram Nagar 4 Marla Pathankot	9646601733 9646601746
	Neelam Saini	Counselor	INC	Rajendra Nagar Near Shiv Mandir Pathankot	9872075635
	Vikram Singh	Counselor	INC	Anmol Colony Dhakki Road Pathankot	9417128818



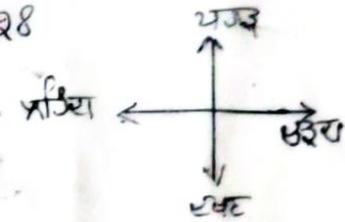
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39	Sangeeta Sharma	Counselor	INC	Prem Nagar ,Dhakki Road Pathankot	9888246606 9041666171
40	Ramesh Kumar	Counselor	INC	Rampal Fitness Gym Dhakki Pathankot	9888542715
41	Sunita Devi	Counselor	INC	Dheera Pathankot	9988119711
42	Ajay Kumar	Counselor	INC	Dheriwal Pathankot	9872932936 9872457203
43	Meenakshi Devi	Counselor	INC	VPO Sarna Pathankot	9872932936 9872457203
44	Sandeep Sharma	Counselor	INC	Hno .6Bharoli Khurd PO Malikpur Pathankot	9888745957
45	Shalu Rani	Counselor	BJP	Raghunath Nagar ,Bhroli Kalan Pathankot	9888909036
46	Swaran Singh	Counselor	BJP	RaghuNath Nagar Bharoli Kalan Pathankot	9464548882
47	Ritika	Counselor	SAD	VPO Malikpur Pathankot	9417037874
48	Nitin Mahajan	Counselor	INC	Indira Colony Lane No .2 , Pathankot	9814328259
49	Kanchan Bala	Counselor	BJP	HNo .522 New Shastri Nagar ,Pathankot	9888993949
50	Charanjeet Singh	Counselor	INC	Abrol Nagar Pathankot	7508271171

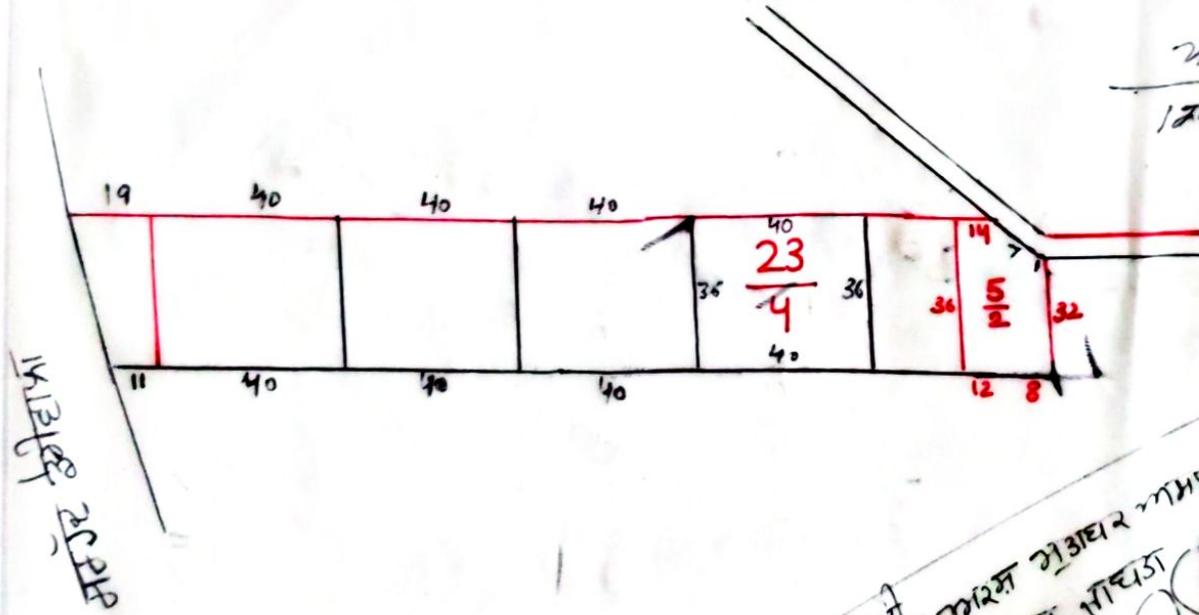


*Translated
as per copy.*

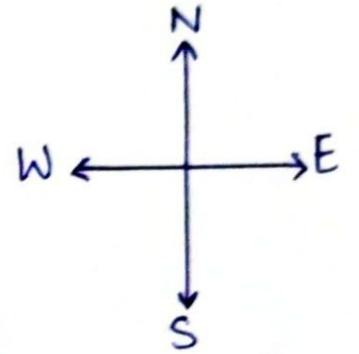
ਗਰਮ ਮਿਲਕ ਚਾਚ ਪਿੰਡ ਤਾਜਪੁਰ ਜਲਮਤ ਵਿਚ 328
 ਤਹਿਸੀਲ ਪਠਾਨਕੋਟ



ਪੈਦਾ
 1 ਕਰਾ = 5 1/2 ਕਰ

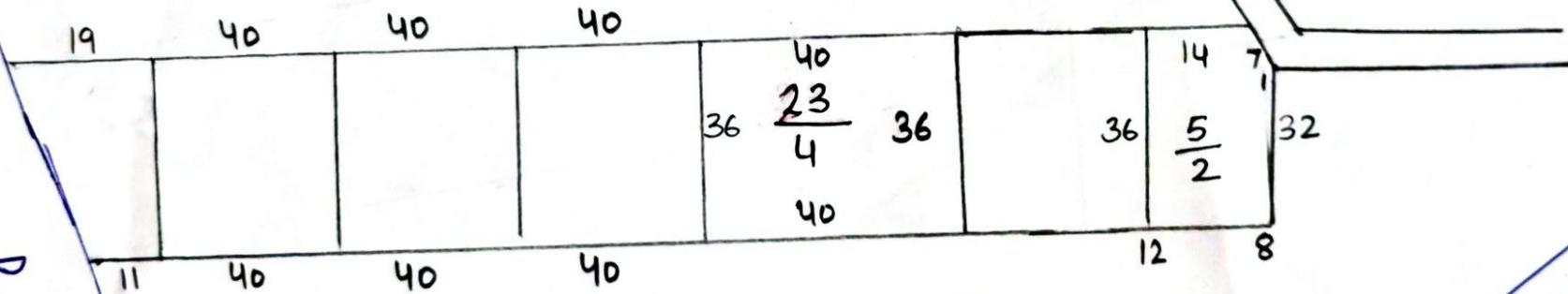


ਮੈਂ ਜਾਣ ਲੈ, ਗਰਮ ਮਿਲਕ ਗੋਠਾਦਾਰ ਗਰਮ ਮਿਲਕ ਸਰਦਾ ਮੈਂਗਾ ਕਰਮਤ
 ਉਸਤਦਾ ਜਮਚ ਸਾਚਤਾ ਮੁਕ ਪਾਈ
 05/09/25



Measurement
1 Karam = 5 1/2 Feet

Dehimal
Boundary



Transcribed as per original kept

Sir, Copy as per Original Shajra
Latha be Read as correct
Fees has been Received
sd/- Patwari
5/9/25

MRS. MENA TARNAICH
ADVOCATE

(M)9417443900

menatarnaich@gmail.com

Chamber no. 221, 2nd floor, Distt. Courts Complex, Pathankot Off/ Resi: Silver Estate ,Saili Road , Pathankot

Ref. No: MT/2025-02602

Speed post

Dated: 26.02.2025

To
The Deputy Commissioner,
Pathankot

Subject : Under the instructions from my client Shri. Sudarshan Singh S/o Shri. Bishamber Singh r/o Nehru Nagar Dhaki Road, Pathankot & Shri. Arvind Singh S/o Shri. Vijay Singh r/o Village Dehriwal , Tehsil & district Pathankot. I, do here by serve upon you with the Notice of Your inaction against Illegal Mining in Village Akalgarh ,Tehsil & District Pathankot by M/S Vijay Lakshmi Udyog. hence please take note of the following : -

1. That a Petition no.1276 M/S Vijay Lakshmi Gram Udyog titled Sudarshan Singh & Others Vs St of Punjab is pending in the Hon'ble National Green Tribunal and on the direction of the Ld tribunal, a Joint Committee of representative of the Member Secretary CPCB ,PPCB, District Magistrate Pathankot & Others was constituted to submit report on Illegal Mining in Village Akalgarh by M/S Vijay Lakshmi Udyog and the matter was fixed for 24.02.2024 in the tribunal.
2. That in the report of the Joint Committee at page no.5 para no. v the location of the unit M/S Vijay Lakshmi Udyog is mentioned as Latitude 32.24162N Longitude 75.614582 E and are of one acre is mentioned as under this unit.
3. That the said unit is continuously digging the land for illegal mining and the same is very much in the knowledge of SDO Jasbir Singh , JE Navdeep Singh & JE Sahil Sakola who are timely informed about the illegal mining activity by the said Unit. That SDO Jasbir Singh even approached my client Shri. Sudarshan Singh to compromise and settle the matter with the proprietor of the Unit namely Yashpal .
4. That above named govt. official who are duty bound to act upon the illegal mining activities but being in hand in glove with the mining mafias helping the Owner of the M/s Vijay Lakshmi Gram Udyog in their illegal mining activity and also informs them owner of the unit about the complaint if any made against the unit to the mining

department, by making them alert to escape from the spot before their arrival.

5. That due to the inaction and support of mining department, the Proprietor Yashpal of M/S Vijay Lakshmi Gram Udyog, who is a influential and resourceful person, without any threat and with political support is continuously carrying the illegal mining in the Land. That in the photograph taken by my clients in their mobile phone on dated 25.02.2025 of Latitude 32.24128 N Longitude 75.615993 E the illegal mined area by the said unit where mining is being carried out can be seen with the fresh impression/marks of tires. That the Photographs in 3 number is being attached herewith for your notice.

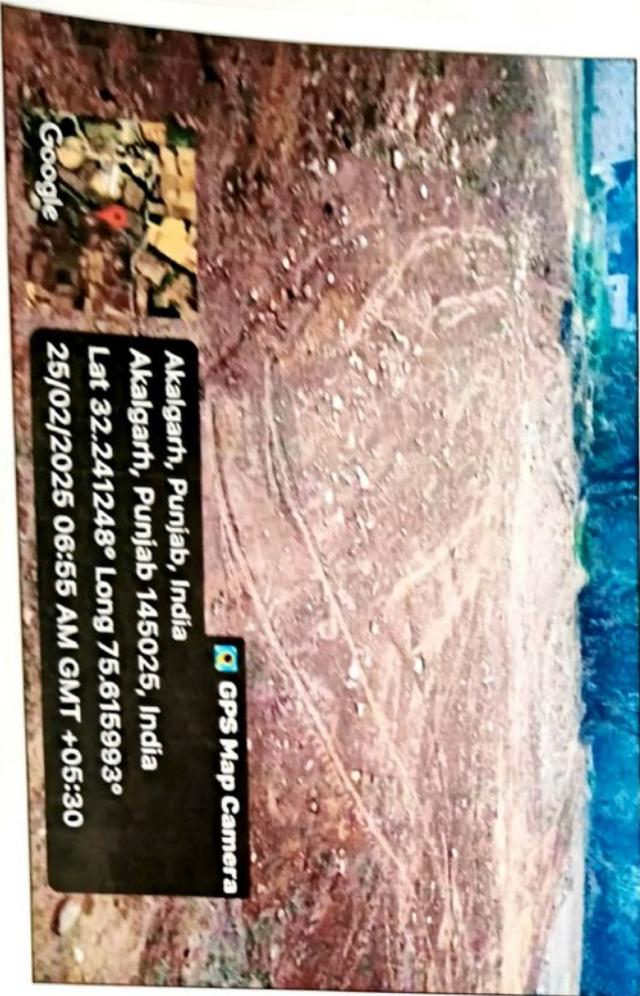
I, therefore finally call upon you noticee to take action as per the Law against M/S Vijay Lakshmi Gram Udyog, its Proprietor Mr. Yashpal and the Govt. officials who are hand in glove with the unit in Illegal Mining activity.
Copy Kept.

Sudeshna Singh

Mena
Mrs. Mena Tarnaich,
Adv.

Received 5/1/21

1. Copy to Executive Engineer Cum District Mining Officer
Drainage Cum Mining & Geology Division, WRD, Pathankot (Punjab).



MRS. MENA TARNAICH
ADVOCATE

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Chamber no. 221, 2nd floor, Distt. Courts Complex, Pathankot Off/ Resi: Silver Estate ,Salli Road , Pathankot

Ref. No: MT/2025-0403

Speed post

Dated: 04.03.2025

To
The Deputy Commissioner,
Pathankot

Subject : Under the instructions from my client Shri. Sudarshan Singh S/o Shri. Bishamber Singh r/o Nehru Nagar Dhaki Road, Pathankot & Shri. Arvind Singh S/o Shri. Vijay Singh r/o Village Dehriwal , Tehsil & district Pathankot. I, do here by again serve upon you with the Notice of Your inaction against Illegal Mining in Village Akalgarh ,Tehsil & District Pathankot by M/S Vijay Lakshmi Udyog. hence please take note of the following : -

1. That earlier also a legal notice dated 26.02.2-25 was served upon you for necessary legal action and the same was duly received by your office but no action has been taken yet.
2. That again I want to bring into your notice that a Petition no.1276 M/S Vijay Lakshmi Gram Udyog titled Sudarshan Singh & Others Vs St of Punjab is pending in the Hon'ble National Green Tribunal and on the direction of the Ld tribunal, a Joint Committee of representative of the Member Secretary CPCB ,PPCB, District Magistrate Pathankot & Others was constituted to submit report on Illegal Mining in Village Akalgarh by M/S Vijay Lakshmi Udyog and the matter was fixed for 24.02.2024 in the tribunal.
3. That in the report of the Joint Committee at page no.5 para no. v the location of the unit M/S Vijay Lakshmi Udyog is mentioned as Latitude 32.24162N Longitude 75.614582 E and are of one acre is mentioned as under this unit.
4. That the said unit is continuously digging the land for illegal mining and the same is very much in the knowledge of SDO Jasbir Singh , JE Navdeep Singh & JE Sahil

Sakola who are timely informed about the illegal mining activity by the said Unit. That such illegal mining has also been brought into your notice by number of representation by my client and also through Legal Notice dated 26.02.2025 .

5. That due to the inaction and support of mining department, the Proprietor Yashpal of M/S Vijay Lakshmi Gram Udyog, who is a influential and resourceful person , without any threat and with political support is continuously carrying the illegal mining in the Land . That earlier also the photographs taken by my clients in their mobile phone on dated 25.02.202 of Latitude 32.24128 N Longitude 75.615993 E the illegal mined area by the said unit where mining is being carried out was sent to you but no action has been taken from your side.

6. That now due to in-action of your department fresh illegal mining has been done on 03.03.2025 by the M/S Vijay Lakshmi Gram Udyog , through its Proprietor Mr. Yashpal and the land about 2 acres has been illegally mined up to more then 5 feet to remove RBM , the fresh mining activity with fresh impression of tyres of Pocklane and JCB Machine can clearly be seen in the photographs clicked by my client in his mobile phone at 6.35 at Latitude 32.241185 N Longitude 75.615887 E. The photographs in 3 numbers are being are sent for your notice.

I, therefore again call upon you noticee to take action as per the Law against M/S Vijay Lakshmi Gram Udyog , its Proprietor Mr. Yashpal and the Govt. officials who are hand in glove with the unit in Illegal Mining activity.
Copy Kept.



Mrs. Mena Tarnaich,

Adv.

2. Copy to Executive Engineer Cum District Mining Officer

Drainage Cum Mining & Geology Division , WRD, Pathankot (Punjab).

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GPS Map Camera

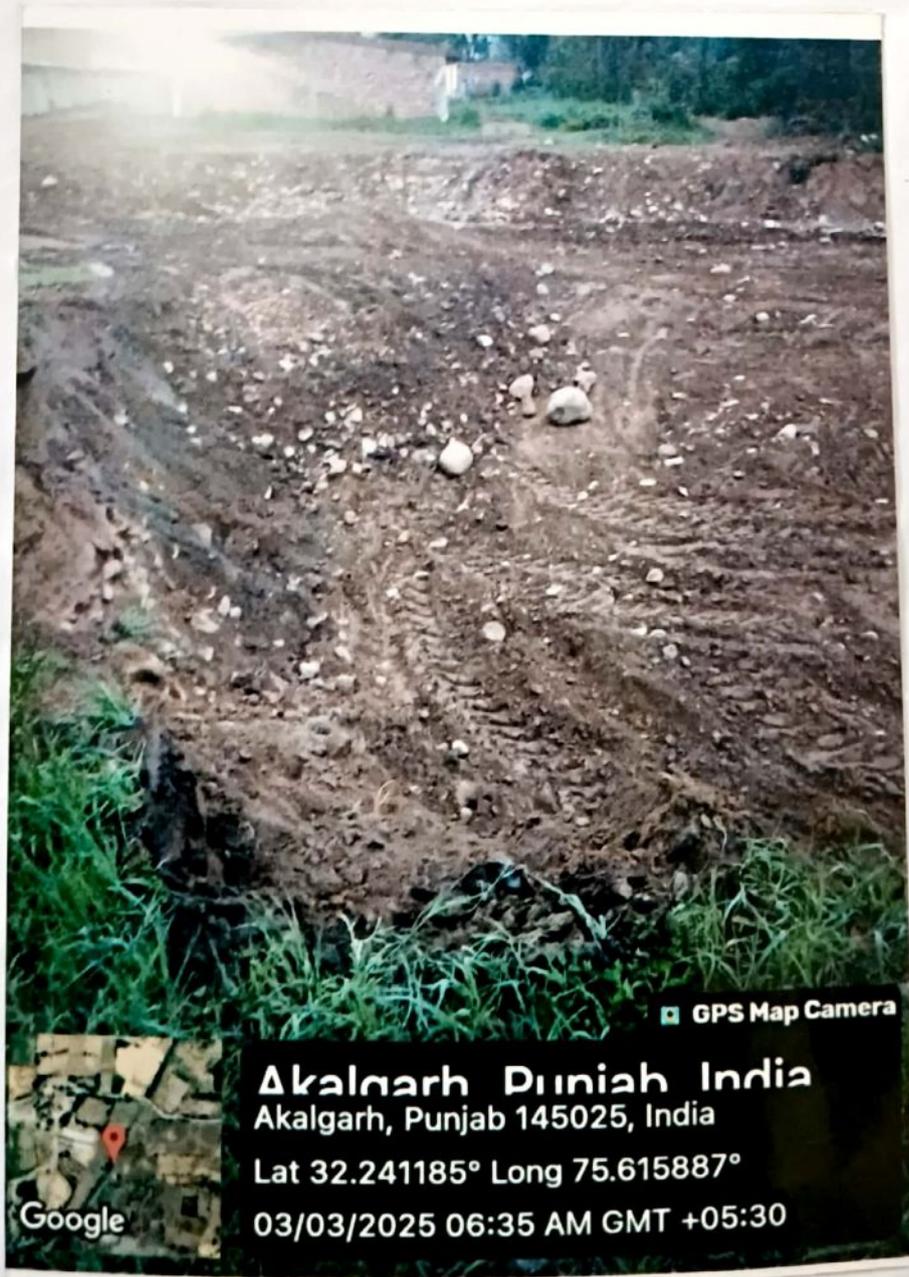


Akalgarh. Puniab. India

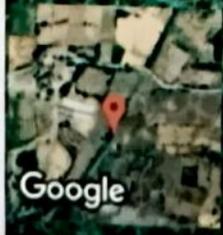
Akalgarh, Punjab 145025, India

Lat 32.241184° Long 75.615886°

03/03/2025 06:35 AM GMT +05:30



GPS Map Camera

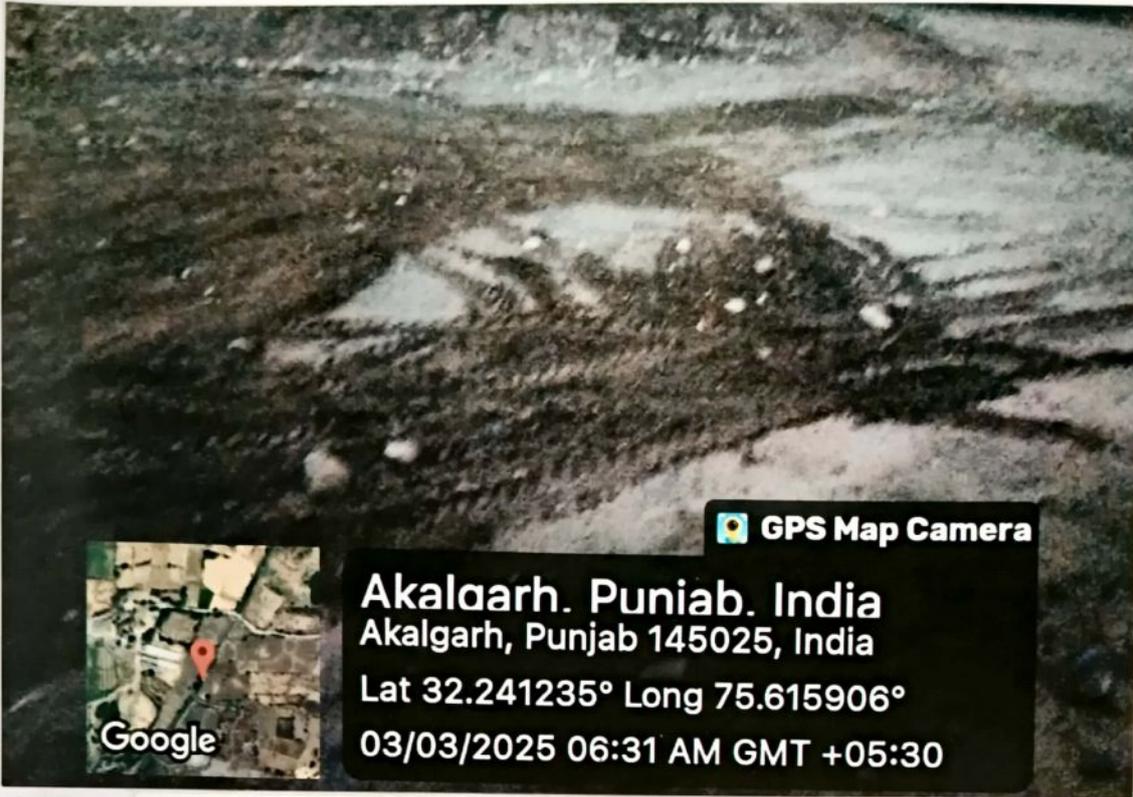


Akalgarh Puniab India

Akalgarh, Punjab 145025, India

Lat 32.241185° Long 75.615887°

03/03/2025 06:35 AM GMT +05:30



GPS Map Camera

Akalgarh, Puniab, India

Akalgarh, Punjab 145025, India

Lat 32.241235° Long 75.615906°

03/03/2025 06:31 AM GMT +05:30



GPS Map Camera

Akalgarh Puniab India

Akalgarh, Punjab 145025, India

Lat 32.241185° Long 75.615887°

03/03/2025 06:35 AM GMT +05:30

